

PRACTICE NOTE NO. 52

IT IS OBSERVED that Affidavit in lieu of Examination-in-Chief, filed directly with the Commissioner for Recording Evidence, appointed in the matter, instead of filing it with the Office of the Prothonotary and Senior Master, High Court, Bombay, as per usual practice, is not traced out at the time of hearing of matter before the Hon'ble Court.

As per directions given by Hon'ble the Acting Chief Justice Advocates and Parties appearing in person are, therefore, directed that like all Affidavits, Affidavits in lieu of Examination-in-Chief must be filed with the Office of the Prothonotary and Senior Master, High Court, Bombay, and not directly with the Commissioner for Recording Evidence appointed in the matter.

Dated this 23rd day of February 2018.

By Order,



Prothonotary and Senior Master
high Court, Bombay.